

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item 8
CP(IB) No.248/Chd/HP/2020
Under Section 7 IBC, 2016**

In the matter of:-

Shalu Arora and Another

...Petitioners

Versus

Blue Coast Infrastructure Development Pvt. Ltd.

...Respondent

Present through Video Conferencing:

Mr. Syed Aqib Ali, Advocate for the Petitioner

Mr. Abhishek Chhabra, Advocate, for the Respondent

It is stated by learned counsel for the petitioner that on instructions and as per the Settlement Agreement dated 08.06.2021, he seeks leave of this Tribunal to withdraw the present petition. Keeping in view, the statement made by learned counsel for the petitioner, the present petition is dismissed as withdrawn.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

July 14, 2022
MK